

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Constitution of the Jammu and Kashmir Socially and Educationally Backward Classes Commission.

Government Order No: 2230 -JK (LD) of 2020.
Dated : 19 - 03 - 2020.

With a view to examining the issues relating to Socially and Educationally Backward Classes, Scheduled Castes and Scheduled Tribes in the Union Territory of Jammu and Kashmir, the Government hereby constitute a Commission to be called as 'Jammu and Kashmir Socially and Educationally Backward Classes Commission' comprising the following:-

- | | | | |
|-------|------------------------------------|---|--------------------|
| (i) | Shri Justice (Retired) G D Sharma | - | Chairperson |
| (ii) | Shri Rup Lal Bharti, IFS (Retired) | - | Member |
| (iii) | Shri Munir Ahmad Khan, IPS | - | Member |

The Terms of Reference of the Commission shall be as follows:-

A. SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES

- (i) To determine the criteria to be adopted in considering any section of the people in the Union territory of Jammu and Kashmir as socially and educationally backward classes;
- (ii) Using the criteria to examine the current list of socially and educationally backward classes notified by the Government from time to time for inclusion or exclusion of such classes in the list of socially and educationally backward classes;
- (iii) Using the criteria to examine inclusion of other socially and educationally backward

Open

classes in the list of socially and educationally backward classes;

- (iv) To categorize the socially and educationally backward classes and examine the safeguards that should be provided to ensure balance and orderly development of all sections and classes of the Union territory of Jammu and Kashmir;
- (v) To examine the overall question of providing reservation for recruitment to various posts under the Government and or selections to various posts consistent with the need of ensuring the efficiency in administration and minimum standards for job requirements;
- (vi) To present to the Government of Union Territory of Jammu and Kashmir a report(s) setting out the facts as found by the Commission and making such recommendations as it thinks proper for categorization of socially and educationally backward classes, as aforesaid and providing reservation for them and other communities;
- (vii) Any other matter which the Commission finds necessary to be considered and opine arising out of the aforesaid Terms of Reference.

B. Additional Terms of Reference FOR SCs/STs

- (i) To examine the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956 and the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989;
- (ii) To present a report to the Government of Jammu and Kashmir which would be examined and sent to the Government of India for suitable inclusion or exclusion or modification of the Castes and Tribes in the

aforesaid orders for their application to the Union Territory of Jammu and Kashmir;

- (iii) Any other matter which the Commission finds necessary to be considered and opine arising out of the aforesaid Terms of Reference.

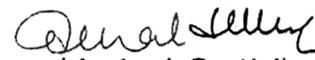
The Commission shall make its final recommendations within a period of two years.

The Commission shall, however, submit its first interim report (s) within a period of three months from the date of its constitution or by 30-06-2020, whichever is earlier.

The terms and conditions of appointment of the Chairperson and Members of the Commission shall be notified separately.

The Commission shall be serviced by the Social Welfare Department.

By Order of the Lieutenant Governor.


(Achal Sethi)

Secretary to Government.

No: LD(Leg)2020/09.

Dated: 19 - 03 - 2020.

Copy to the above forwarded for information to the:-

1. Shri Justice (Retired) G. D. Sharma, Chairperson, Jammu and Kashmir Socially and Educationally Backward Classes Commission.
2. Shri Rup Lal Bharti, IFS (Retired), Member, Jammu and Kashmir Socially and Educationally Backward Classes Commission.
3. Shri Munir Ahmad Khan, IPS, Member, Jammu and Kashmir Socially and Educationally Backward Classes Commission
4. Financial Commissioner, Finance Department
5. Financial Commissioner, Health and Medical Education Department.
6. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
7. All Principal Secretaries to Government.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. All Commissioners/Secretaries to Government.
10. Registrar General, Jammu and Kashmir High Court, Jammu.
11. Principal Secretary to the Lord Chief Justice, J&K High Court, Jammu.
12. Director Litigation, Jammu/Srinagar.

13. Director Information, J&K Jammu. He is requested to kindly get this Order published in two leading news papers (one English and one Urdu) at Srinagar and Jammu respectively.
14. Private Secretary to the Chief Secretary, J&K for information of the Chief Secretary
15. Private Secretary to the Learned Advocate General, J&K for information of the Ld. Advocate General
16. General Manager, Government Press, Jammu with the request to publish the above Government Order in an extra-ordinary issue of the Government Gazette. 20 printed copies of the same may be furnished to the Director, within one day positively
17. Government Order file
18. Concerned file